

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 453/94.

Dt. of Decision : 14-3-97.

M.Venkata Krishna Reddy

.. Applicant.

1. The Post Master General,
A.P.S.R., Kurnool.

2. The Superintendent of
Post Office, Kurnool.

.. Respondents.

Counsel for the applicant : Mr.K.Janaki Ram Reddy

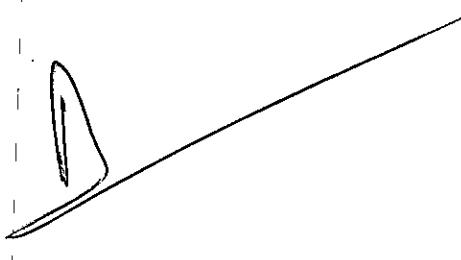
Counsel for the respondents : Mr. N.R.Devaraj, Sr.EGSC.

CORAM: *

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

None for the applicant. Heard Mr.N.R.Devaraj, learned
the year
counsel for the respondents. As this OA was filed in 1994
we are disposing this OA under ^{rule} section 15(1) of the CAT,
(Procedure) Rules.

2. A notification was issued for filling up the post of
Postal Assistants prescribing the last date ^{for} of submission of
application ~~on~~ 16-08-93. The selection was conducted from
amongst those who responded to the notification. A short list
of the candidates for consideration for the post was made on
the basis of the marks obtained in the intermediate examination.
The cut off mark for OC candidates was fixed as 60% and for SC/ST
candidates was fixed as 50%. After considering those short
listed candidates 7 candidates were selected for the post of
Postal Assistants. The applicant is one of the selected
candidates and stands at Sl.No.4 of the select list. They were
also deputed for training. However there ^{were} ~~was an~~ allegations in
regard to the admission of the candidates for the selection as
well as other irregularity. R-1 after going through the
complaints and examining ^{the} ~~the~~ alleged irregularity came to the
conclusion that the ~~proposed~~ selection was conducted irregularly
and it had to be set aside. Accordingly, the impugned show
cause notice No.Vig/Misc-2/KNL/93 dated 3-1-94 (Annexure-4 to
the OA) was issued to the applicant herein.

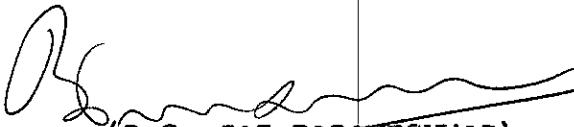
3. This OA is filed for setting aside the impugned memo
No.Vig/Misc-2/KNL/93 dated 3-1-94 (Annexure-4 to the OA) issued
by R-2 by holding the same ~~is~~ illegal and arbitrary.

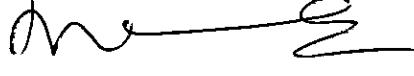
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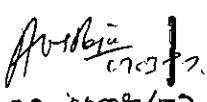
4. The respondents have given a detailed version of the various irregularities committed in finalising the selection. It is stated that the candidates who were not applied within the stipulated date were allowed to appear for the selection by illegally inserting their names after the stipulated period was of the applicants who have sent their applications by registered post were not considered as no proper record of such applications received were kept. Similar irregularities were also noted after the perusal of the reply given in this connection. We are satisfied that R-1 had taken note of all the irregularities and ~~had~~ come to the conclusion judiciously for cancellation of the selection. The applicant has not filed any rejoinder ~~rebuttal~~ reverting the various irregularities pointed out by the respondents in their reply. In view of that it has to be held that he has nothing to say except to accept those irregularities informed in the reply. In that view we find that the CA is liable only to be dismissed. Accordingly it is dismissed. No costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 14th March 1997.
(Dictated in the Open Court)

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D.Y. Regi (Mar/97)

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TYPED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON. SRI K. RANGARAJAN: M(A)

AND

THE HON. SRI B.S. JAI PARAMESHWARI:
M(J)

DATED:

14/3/97

~~ORDER/JUDGEMENT~~
R.A. 10/3/97 M.A. NO.

O.A. NO.

453/94

ADMITTED AND INT/IRIM DIRECTIONS ISSUED
PALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

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